

SLP(Crl.)No. 6826 OF 2001

ITEM No.11

Court No.10

SECTION II

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No. 6826/2001

(From the judgement and order dated 24/07/2001 in Crl. A.  
No.515/2000 and MR 6/2000 of the High Court of Punjab & Haryana  
at Chandigarh)

BACHITTAR SINGH @ BILOO &amp; ANR.

Petitioner (s)

VERSUS

STATE OF PUNJAB

Respondent (s)

( With Appln(s). for ex-Parte stay & bail )  
With  
SLP(Crl.)...CRLMP 13231/2001  
(With appln. for C/delay)

Date : 03/12/2001 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE U.C. BANERJEE  
HON'BLE MR. JUSTICE BRIJESH KUMAR

For Petitioner (s) Mr. R.K. Jain, Sr. Adv.  
Ms. Kawaljit Kochar, Adv.  
Mr.Sonal Mahajan,  
Ms. Kusum Chaudhary,Adv.

For Respondent (s) Ms.Harpeet Kaur, Adv.  
Mr. Dinesh Verma, Adv.  
Mr. Suresh Kumari, Adv.  
Mr. A.P. Mohanty,Adv.

UPON hearing counsel the Court made the following  
O R D E R

.....L.....I.....T.....T.....T.....T.....T.....T.....J.  
.SP2

Delay condoned.  
Leave granted.  
Stay of the execution until the disposal of the  
appeals.

.SP1

(Pawan Kumar)  
Court Master

(D.D. Jindal)  
Asstt. Registrar